

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1027/2017

New Delhi this the 29th day of March, 2017

**Hon'ble Mr. P. K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Manju Arora, Aged 54 Group-B (ANS)
W/o Naresh Kumar Arora,
154, Railway Road Compound,
Ahsan Ali, Ghaziabad, Uttar Pradesh. Applicant

(By Advocate : Mr. K. Gireesh Kumar

Versus

Director,
All India Institute of Medical Sciences
Ansari Nagar, New Delhi. Respondent

(By Advocate : Mr. Hanu Bhaskar)

O R D E R (O R A L)

Hon'ble Mr. P. K. Basu, Member (A) :

The applicant was heard on the last occasion and given an opportunity on his request to establish that the transfer to NDDTC was not a transfer but according to the contents of that order, a permanent arrangement. Today, the learned counsel for the applicant appeared and has not placed before us any order to that effect. Clearly it was a transfer and the respondents have every right to transfer their employees from one organisation to another in administrative exigencies.

2. The O.A is therefore, lacks merit and hence dismissed. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P. K. Basu)
Member (A)

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